

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.129(ND)/2016

Alongwith CP No.98 (ND)/2016 & C.P. No.78(ND)/2016

IN THE MATTER OF:

Mr. Amar Pal Singh

... Applicant/petitioners

Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors.

... Respondents

Order under Sections 241/242 of the Companies Act

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri S.K. MOHAPATRA,
Hon'ble Member(Technical)

For the Petitioner/Applicant : Mr. Robin R David, Mr. Munawwar Naseem,
Mr. Febin M. Vargnese, Mr. Dhirag Philip.
Advs.

For the Respondent : Mr. Peeyoosh Kalra, Mr. Apar Gupta,
Mr. Yashershwini, Ms. Disha Gupta,
Ms. Garima Jain, Adv. for R-1

Ms. S. Janani, Ms. Shruti Bist, Advocates for
R-2

Mr. Virender Ganda, Sr. Advocate
Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. P.K.
Sachdeva, Ms. Chetna Bisht, Ms. Shelly Khanna,
Advocates for R-4

ORDER

On the request made on behalf of learned Counsel for the respondent, hearing is deferred as it has been stated that the documents filed by the petitioner have been received by email on



24th January, 2018 and hard copy has been handed over today in the Court.


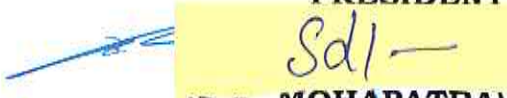
Let the matter be listed for hearing on 8th February, 2018.

CA No. 380(PB)/2018

Notice of the Application returnable on 8th February, 2018.

Mr. Rakesh Kumar, learned Counsel for the non-applicant accepts notice and a copy of the application has been handed over to him. Reply to the application, if any, be filed before the adjourned date with a copy in advance to the Counsel opposite.

List the matter on 8th February, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(S.R. MOHAPATRA)
MEMBER(TECHNICAL)

29.01.2018
V. Sethi